

Filing No. 8546/2020 (B.A.)

Sanoj Mandal
Versus
State of Jharkhand

Name of Advocate

Mr. Rahul Ranjan

- 5 (a) Copy of trial court judgement Certified copy of Impugned order may be given with required a fee.
- (e) Vak properly stamped
Executed and accepted
- | |
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| Vak not in original copy with required stamp fees and welfare stamp |
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Defects:

- (i) Cyber case no. is missing at Para-1, Para-2 and prayer.
- (ii) U/s stated at Para-1 may be verified/corrected with FIR.
- (iii) P.S. year stated at prayer portion may be corrected.
- (iv) T/c of hand-written pages of annexure-1 may be given with duly certified to be true.